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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/193/2016
NAME OF THE PETITIONER(S) : Subbaraj Srinivasan
NAME OF THE RESPONDENT(S) : M/s Lotus Real Promoter Private Limited & 6 others
UNDER SECTION : 397/398 of CA 1956 and 58/59 of CA 2013

S.No.	Name (in Capital)	Represented by	Signature
For	E. Munalidharan G. Moses	Respondent - 5	
2)	K. RAMAN AMY G. V MOHAN KUMAR	Counsel for Petitioner	

ORDER

Shri G V Mohan Kumar, counsel for petitioner present. Shri G Moses, counsel for R5 present. Counsel for petitioner stated that notices to R3 returned unserved. He is directed to cause notice ^{to R3} by way of publication in newspapers in the principal vernacular language and one in English having wider circulation in the district in which the office of the company is situated and file an affidavit by the next date of hearing. Time extended at request. Put up on **03.02.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)